

which as many as 15 companies are Public Limited. The number of shareholders holding shares of Rs 1,000 or more who could be individuals or corporate bodies, would be large and necessary information will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve considerable time and labour which may not be commensurate with the results. However, if the Honourable Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House.

Air link between Ahmedabad and various Cities of Rajasthan

5483 SHRI LALJI BHAI Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the existing flight on Delhi-Jaipur-Jodhpur-Udaipur Bombay route over flies within the airport control of Ahmedabad;

(b) whether Government propose to provide an additional landing of this flight at Ahmedabad, and

(c) if so, the facts thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) (a) The Indian Airlines Service IC-123/124 while operating Delhi-Jaipur-Jodhpur-Udaipur-Bombay sector does not fly within the control air space (50 NM) of Ahmedabad on the south bound sector where as it touches the fringes of the Ahmedabad control air space on the northern bound flight

(b) and (c) At present, Indian Air lines does not propose to provide a additional stop at Ahmedabad on this service. There is, however, a jet service between Delhi Ahmedabad-Bombay.

राजस्थान में कर्मों पर धायकर की बकाया राशि

5484. श्री जलजी भाई : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1973-74 के दौरान राज-राजस्थान की किन-किन कर्मों पर कितना-कितना धायकर बकाया है, और

(ख) धायकर की बकाया राशि वसूल करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रकाश कुमार मुकुर्जी) : (क) 31 मार्च 1974 की स्थिति के अनुसार राजस्थान में धायकर विभाग के रजिस्ट्रारों में 23,000 से अधिक कर्मे दर्ज थी। अपेक्षित सूचना एकत्रित करने में पर्याप्त समय एवं श्रम लगभग, जो प्राप्त होने वाले परिणाम के अनुरूप नहीं होगा फिर भी, 31 मार्च, 1974 की स्थिति के अनुसार जिन कर्मों की तरफ 1 लाख ६० से अधिक की शुद्ध बकाया थी, उन कर्मों के बारे में अपेक्षित सूचना सभा पटल पर रखे गये विवरण में दी गयी है। [प्रणालय में रखा गया। देखिये सख्या एलटी-8861/1974]

(ख) बकाया रकमों की वसुली के लिए, प्रत्येक मामले में तथ्यों एवं परिस्थितियों के अनुरूप, कानून सगत सभी उपाय किये गये/ किये जा रहे हैं।

Export of Rayon Yarn

5485 SHRI NAWAL KISHORE SHARMA Will the Minister of COMMERCE be pleased to state:

(a) whether India is likely to export rayon yarn to foreign countries in the near future;

(b) if so, the particulars of the rayon yarn to be exported and the countries to which it will be exported; and

(c) the estimated foreign exchange to be earned as a result of this export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Certain representations have been received from the rayon yarn manufacturers to lift the ban on the export of rayon yarn on the ground that there is accumulation of stocks with them. This request is under consideration in the context of total domestic need.

(b) and (c). Do not arise.

Difficulties faced by Polyester Units due to import of cotton and wool

5486 SHRI NAWAL KISHORE SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to the reported difficulties faced by the Polyester units in the country arising from import of cotton and wool from abroad;

(b) if so, the facts thereof; and

(c) the steps being taken by Government to meet their requirements and provide relief to boost up production of Polyester units?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c) The Association of Polyester Staple Fibre Manufacturers had been representing for import of DMT some months before when they were suffering for want of raw material. They had been suggesting that the foreign exchange that might be utilised for import of cotton could be better utilised for import of DMT for making polyester fibre. At present there is no shortage of DMT supply. Hence this problem is no more there. The present difficulty is of no accumulation of stocks.

3005 LS-9

Incentives to Agents of L.I.C.

5487. SHRI NAWAL KISHORE SHARMA:

SHRI NAWAL KISHORE SINHA:

SHRI SHASHI BHUSHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the winning as well as consolation prizes have so far been given to all the Agents and Development Officers entitled to it by the Life Insurance Corporation of India—Delhi Division for the competitions held during the financial year 1973-74;

(b) if not, the reasons for such delay and when it is proposed to give away the prizes;

(c) whether it is customary with the L.I.C.—Delhi Division that it sends cheques for Rs. 10 for the consolation prize and if so, the reasons therefor; and

(d) the particular efforts made by the L.I.C. to give more incentive to agents so that they may procure more business for the L.I.C.?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b). During the year 1973-74, the Delhi Divisional Office of the LIC held three business competitions for Development Officers and agents. Out of the 1749 prizes announced under the competitions, all but 61 have since been distributed. The main reason why a few prizes still remain to be distributed is that the prize-winners have, despite reminders, not come forward to collect them.

(c) It is not customary to give consolation prizes by cheque or cash, but they may be paid in that form if the prize-winner so desires.

(d) Apart from commission, which increases with rise in business, the following incentives, among others,